

**The High Court of Delhi has released an interim order reserving a seat for master Abdul Kalam who was wrongly denied admission by Modern School, Vasant Vihar. The RTE Committee of the Legal Aid Clinic, Jindal Global Law School worked with JGLS Alumni and Advocate Nipun Arora to secure the admission of the child to Modern School, Vasant Vihar under the EWS category.**

Section 12 (1) (c) of the Right of Children to Free and Compulsory Education Act mandates reservation of a minimum of 25% of the seats at the entry level class for children belonging to economically weaker sections (EWS) and disadvantaged groups in all private unaided schools. Pursuant to the above, Abdul Kalam, a 6 year old student from Vasant Vihar Delhi was allotted admission to Class 1 of Modern School, Poorvi Marg Vasant Vihar, Delhi.

When the parent, Abdul Salam approached the school for admission, the school denied admission to the student stating that there is no vacancy of seats. The school further informed the parent that they are giving admission to only nursery and pre-primary students under the EWS quota, such an argument is not only unsustainable, it's illegal. The parent was directed to the Education Department of Delhi and the parent helplessly approached authorities with no response or help from them.

The father eventually came in contact with the Legal Aid Clinic of Jindal Global Law School, Sonipat and sought assistance in the matter. The Clinic filed representations drawing attention of the concerned senior officers i.e. Deputy Directors of Education (South West), as well as the Director of Education and the Hon'ble Minister of Education/Deputy Chief Minister praying for their intervention. A grievance was also raised on the portal for Grievances Redressal Monitoring System for Private Schools, Delhi. No action was taken by the authorities on the same.

On receiving no response or help, the case was taken by way of a writ petition (W.P.(C) 3913/2020 & CM APPLs. 13989-91/2020 ) with the help of Advocate Nipun Arora. The Court has now issued a notice to the school and the government and has generously and rightly passed and interim order reserving a seat for Abdul Kalam in the school.

The RTE cell of the Legal Aid Clinic aims to further the cause of education. We wish to take this opportunity to reach out to parents and students who have been wronged by school authorities and government administration. Advocate Nipun Arora and Shruti Dahlan (Head, RTE Committee, Legal Aid Clinic) have worked closely on this matter and can be reached at [clinicalprogrammes@jgu.edu.in](mailto:clinicalprogrammes@jgu.edu.in) or [17jgls-sdahlan@jgu.edu.in](mailto:17jgls-sdahlan@jgu.edu.in) for any concerns, questions, queries or complaints.

The representation, writ petition and the order have been annexed.

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